

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COASTAL ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Coastal Energy Private Limited
2.	Date of incorporation of corporate debtor	18/02/1997
3.	Authority under which corporate debtor is incorporated / registered	ROC, CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52599TN1997PTC037547
5.	Address of the registered office and principal office (if any) of corporate debtor	Door No 11, Mahalingapuram Main Road, Nungambakkam Chennai TN 600034 IN
6.	Insolvency commencement date in respect of corporate debtor	06-01-2020. Orders received by email on 08-01-2020
7.	Estimated date of closure of insolvency resolution process	06-07-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S RAJAGOPAL IBBI/IPA-002/IP-N00082/2017-2018/10223
9.	Address and e-mail of the interim resolution professional, as registered with the Board	S RAJAGOPAL 11/108, 4TH STREET, KARPAGAM AVENUE, R. A. PURAM, CHENNAI – 600028 Email: centaur_sr@yahoo.com;
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1) S RAJAGOPAL C/O S RAJAGOPAL AND ASSOCIATES 11/108, 4TH STREET, KARPAGAM AVENUE, R. A. PURAM, CHENNAI – 600028 And 2) S RAJAGOPAL C/O S RAJAGOPAL AND ASSOCIATES Room No 10, # 20, Jehangir Street, Second Line Beach, Email: centaur_sr@yahoo.com; copy to: sribcip@gmail.com; sra.arp@gmail.com
11.	Last date for submission of claims	22-01-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Not applicable 2. Not applicable 3. Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Coastal Energy Private Limited** on **06-01-2020**.

The creditors of **Coastal Energy Private Limited** are hereby called upon to submit their claims with proof on or before January 22-01-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place



S Rajagopal
08-01-2020

Chennai

S. RAJAGOPAL
BSC., B.L., PG. DIP. LAL, CARR, ACS, ACMA, IF
S Rajagopal and Associates
Proprietor
Practising Company Secretary & Insolvency Professional.
"Brivatan", 11 /108, 4th Street,
Karpagam Avenue, Raja Annamalaipuram
Chennai - 600 028.